

INDUSTRIAL ALL RISK POLICY- ADD ON WORDINGS

PREPARATION OF LOST RECORDS

It is hereby understood and agreed that the Insurance is extended to indemnify the Insured in respect of costs necessarily and reasonably incurred in preparing /rewriting or redrawing Plans / Specifications / lost records of the contract works insured hereunder, when such Plans/ Specifications or records are lost or damaged by any cause not excluded under the Policy and the Insured needs to have them prepared , redrawn or rewritten in order to complete the project or to enable payment to be made for works already carried out. The liability of the Insurers shall not exceed in the aggregate during the Policy period the Sum Insured set forth in the Schedule. Subject otherwise to the terms, exclusions, conditions and limitations of this Policy.